

19.09.2005

Mr. Digvijay Singh, Proxy Counsel for  
Mr. R.S. Shekawat, Counsel for the  
applicant.

The learned counsel for the applicant submits that he has got an instruction from the applicant that the applicant intends to avail the departmental remedy which is still available to him and, therefore wants to withdraw this O.A with permission to file a fresh O.A, it is so felt advised after having availed departmental remedy. The prayer of the applicant sounds reasonable and is acceptable.

The O.A. is accordingly disposed of as having been withdrawn. The applicant shall have liberty to file fresh application in the same matter in case he is so felt advised after availing the departmental remedy.

(J.K. Kaushik)  
Judicial Member

~~Part II and III destroyed  
in my presence on 17-1-04  
under the supervision of  
section officer (1) as per  
order dated 18/1/04~~

~~Section officer (Record)~~

Copy received

Digvijay Singh  
28/9/05

Copy of order

alongwith

extra sets

O.A & annexures

Sent to P, T, P, S

by Speedo

Regd A)

Vide L. 326 to

328

dt 28-7-05